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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 24.07.92.

OA 3038/91

MAHESH CHANDER SAINI & ORS. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicants ... Shri H.L. Bajaj,
proxy counsel for
Shri B.S. Maine.

For the Respondents ... SHRI R.L. DHAWAN.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J)).

The applicants are Enquiry & Reservation Clerks, DRM Office, Northern Railway, New Delhi and have assailed the order dated 10.1.90 passed by the Sr.DPO as well as the order dated 20.8.90 passed by the CPO, Northern Railway, HQ, Baroda House, New Delhi regarding the fixation of pay.

The relief claimed by the applicants in this application is that the pay of the applicants be fixed under Rule 2018 of the Indian Railway Establishment Code, Volume-I with reference to their

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pay in the lower grade from the date from which the applicants had been appointed as Enquiry & Reservation Clerks with all consequential benefits.

The respondents contested the application by filing a reply that the matter came before the Bench on 2.12.91. The learned counsel for the applicant gave a statement that the relief prayed for appears to have been granted but the same has not yet been verified. The matter was, therefore, adjourned for today.

Shri H.L. Bajaj, appearing as proxy counsel for the main counsel Shri B.S. Mainee, and gave a statement at the bar that the applicants wants to withdraw this application and to file fresh application, if there remains anything ungranted to the applicants.

The learned counsel for the respondents has no objection.

In view of the above facts, the present application is allowed to be withdrawn and is dismissed as withdrawn. The applicants may seek their remedy, if they are so advised, for which ^{new} cause of action arisen subject to the law of limitation.

In the circumstances, parties are left to bear their own costs.

J. P. Sharma

(J.P. SHARMA)
MEMBER (J)
24.07.92